Sr. No. 02 Suppl. List

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Through Virtual Mode)

WP(Crl) No. 959/2019 CM No. 2148/2020

Abdul Khalik Wani and others

.... Petitioner(s)

Through:-

Mr. Allaudin Ganaie, Advocate

V/s

Union Territory of J&K and others

....Respondent(s)

Through:-

Coram: HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE

ORDER

Learned counsel for the petitioners submits that the petitioners are in possession of Kah-Krisham land measuring 15 Kanals and 5 Marlas, falling under Survey No. 646, 649(old)/444(new) min situated at Village Jawbhrara, Awantipora, Pulwama, which is in their cultivation and respondents are threatening to dispossess them from the said land which is in their possession without following due process of law.

Issue notice to the respondents in the main petition as well as in the interim application, returnable within three weeks. Requisites for the same within one week.

List on 30.07.2020.

Meanwhile, subject to objections and till next date of hearing before the Bench, respondents shall proceed with regard to aforementioned land only after following the due process of law.

(Sindhu Sharma)
Judge

SRINAGAR 26.06.2020 SUNIL-II